IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI PRINCIPAL BENCH

(IB)-46(PB)/2018

IN THE MATTER OF:

Oriental Bank of Commerce

APPLICANT / PETITIONER

Vs

M/s. Allied Strips Ltd. & Ors.

RESPONDENT

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 16.02.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR HON'BLE PRESIDENT

SH. S. K. MOHAPATRA HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s):-

Mr. Pankaj Bhagat, Advocate for the

Intervener

For the Respondent(s):-

Mr. Milan Singh, Mr. Kunal Godhwani,

Advocates

ORDER

This is an application with a prayer to entertain and consider the applicant to intervene as it is pleaded that the applicant is a necessary party. C.P. No. (IB)-46(PB)/2018 was heard and the order stands reserved on 07.02.2018. The application shall be disposed of with the main case. The same be added with the file of reserved order.

(M. M. KUMAR) PRESIDENT

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

16.02.2018 V.Sethi